



ROC.NO.1969/2015-B.SPL.

Sir/Madam,

SUB: DEBT RECOVERY TRIBUNAL (DRT) – Filling up of 12 posts of Presiding Officer in Debt Recovery Tribunals (i) Six posts in the new Debts Recovery Tribunals to be established at Bengaluru, Chandigarh, Dehradun, Ernakulum, Hyderabad and Siliguri, (ii) one post in DRT Visakhapatnam (iii) Five anticipated vacancies in DRTs at Hyderabad, Chennai, Cuttack, Madurai and Delhi - Willingness from the eligible officers called for – Regarding.

REF: Letter F.No.7/9/2015-DRT dated 03-03-2015, from the Under Secretary (DRT), Government of India, Ministry of Finance, Department of Financial Services, New Delhi -110 001.

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I am to state that the Under Secretary (DRT), Government of India, Ministry of Finance, Department of Financial Services, New Delhi, in his letter referred to above stating that 12 posts of Presiding Officer in Debt Recovery Tribunals (i) Six posts in the new Debts Recovery Tribunals to be established at Bengaluru, Chandigarh, Dehradun, Ernakulum, Hyderabad and Siliguri, (ii) one post in DRT Visakhapatnam (iii) Five anticipated vacancies in DRTs at Hyderabad, Chennai, Cuttack, Madurai and Delhi, requested to forward the panel of candidates for any unforeseen vacancy that may arise up to 31.12.2015 in any of the DRTs. The letter of the Under Secretary (DRT), Government of India, Ministry of Finance, Department of Financial Services, New Delhi, along with the profarma Anexures are placed in the High Court's official Web site i.e., <http://hc.tap.nic.in>.

As has been directed, I am to state that the High Court upon considering the said notification decided to call for willingness applications from the Officers working in the cadre of District Judges and in pursuance thereof, it is requested to circulate among the District & Sessions Judges, working in your District/ Unit and informed further that the Officers, who are eligible may download the copy of the letter from the High Court's official Web Site and submit their willingness applications (in original), directly to the High Court, on or before 04.04.2015 by **SPEED POST or any other source, before 5:00 p.m.,**. Further, the applications received after 04.04.2015 will not be forwarded

Yours faithfully

S. Jagannadham
REGISTRAR (VIGILANCE)

Copy to:

- 1 The Chief Judge, City Civil Court, Hyderabad.
- 2 The Metropolitan Sessions Judge, Hyderabad.
- 3 The Chief Judge, City Small Causes Court, Hyderabad.
- 4 **THE PRL. DISTRICT AND SESSIONS JUDGES:**
Adilabad, Anantapur, Chittoor, Cuddapah, East Godavari at Rajahmundry, Guntur, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.
- 5 The Central Project Co-ordinator, High Court of Judicature at Hyderabad.
(with a request to upload the letter of the Under Secretary (DRT), Government of India, New Delhi along with its enclosures in the High Court's Official website.)

F. No. 7/9/2015-DRT
Government of India
Ministry of Finance
Department of Financial Services

Jeevan Deep Building,
Sansad Marg, New Delhi – 110001

ADVERTISEMENT

Sub: Filling up of the posts of Presiding Officer in Debts Recovery Tribunals (DRTs) in the Pay Band PB-4 Rs.37,400-67,000 plus Grade Pay of Rs.10,000.

Applications are invited from eligible candidates with requisite qualifications and experience for filling up of 12 (twelve) posts of Presiding Officer (i) six posts in the new Debts Recovery Tribunals (DRTs) to be established at Bengaluru, Chandigarh, Dehradun, Ernakulum, Hyderabad and Siliguri (ii) one post in DRT Vishakhapatnam (iii) five anticipated vacancies in DRTs at Hyderabad, Chennai, Cuttack, Madurai and Delhi and also to draw a panel of candidates for any unforeseen vacancy that may arise up to 31.12.2015 in any of the DRTs.

2. The eligibility criteria for appointment to the post of Presiding Officer (PO) of a Tribunal is as under:

"A person shall not be qualified for appointment as the Presiding Officer of a Tribunal unless he is, or has been, or is qualified to be, a District Judge."

3. The Tribunal is a quasi-judicial body set up under the provisions of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993. The selected candidates will be appointed on tenure basis for a period of five years from the date he enters upon the office of the Tribunal or till they attain the age of 62 years, whichever is earlier.

4. The terms and conditions of the service applicable to the post of Presiding Officer, DRT will be regulated in accordance with Debts Recovery Tribunal (Salaries, Allowances and other terms and conditions of service of Presiding Officer), Rules, 1993, as amended. Under the Rules, the post of Presiding Officer carries the Grade Pay Rs.10,000 in the pay band PB-4 Rs.37,400-67,000 and allowances as admissible to a Central Government Officer drawing similar Grade Pay.

5. Willing and eligible candidates (who are working) may apply through proper channel, in the prescribed proforma and their applications should reach the Under Secretary (DRT), Ministry of Finance, Department of Financial Services, 3rd Floor, "Jeevan Deep", Sansad Marg, New Delhi – 110 001 alongwith attested copies of ACRs for the last five years i.e. from 2009-10 to 2013-14 and vigilance clearance.

6. The advertisement and prescribed application proforma is available on this Ministry's website – finmin.nic.in or at URL: <http://financialservices.gov.in/ncapp/Vacancycircularsindex.aspx>. Applications can be submitted along with scanned copies of requisite documents at drt@nic.in. However, the application will be considered only if it is received through proper channel.

7. Practicing advocates who are willing and eligible may apply in the prescribed proforma alongwith a copy of their latest Income Tax Return for the Assessment Year 2014-15.

8. The applications submitted in response to this circular complete in all respect and through proper channel should reach in this Department **on or before 15th April, 2015**. Applications received without requisite documents or not received through proper channel or those received after the last date will be summarily rejected.


(V.V.S. Kharayat)
Under Secretary (DRT)
Tel. No: 011-2374 8769

PROFORMA**APPLICATION FOR SELECTION TO THE POST OF
PRESIDING OFFICER, DEBTS RECOVERY TRIBUNALS****PART-I**

1. Name in Full (in Block Letters) :
2. Date of Birth :
3. Father's/ Husband's name :
4. Present Address:
 - (i) Office (Address and Tel. No.)
 - (ii) Residence (Address and Tel. No):
 - (iii) Mobile No.
 - (iv) Email ID:
5. Parent department's complete Address:
(With Telephone No., FAX No. and E-mail ID*)
6. Educational qualifications :
7. (a) Date of entry in the service, if applicable:
(d) Name of service:
8. Details of postings (in last 10 years):

Recent passport
size photograph
duly signed by
the applicant

S. No.	Designation	Department/ Office	Organisation	Period	
				From	To

9. (a) Present post held:
- (b) Date of appointment in present post, on regular basis:
- (c) Present Pay-Scale:
- (d) Present Basic pay:

10. Date of Retirement :
11. (a) Whether any Disciplinary action/ charge sheet is pending/contemplated:
- (b) Date of return from previous Deputation, if any:
- (c) No. of cases disposed of in past 2 years:
(in case of Judicial Officers only)
12. (a) Date of Enrollment as Advocate :
- (b) Years of practice :
- (c) Whether enrollment Certificate is surrender:
with Bar Council
- (d) If so, since when:
13. Annual Income (in case of practicing Advocate):
(Please enclose copy of ITR for AY 2013-14)
14. How qualified for the post applied for :
(Please give full details)
15. Whether belong to SC/ ST/ OBC :
16. Preference for place of posting: 1.....
(In respect of existing vacancies 2.....
3.....
4.....
5.....
17. Preference for place of posting 1.....
For the panel in respect of 2.....
unforeseen vacancies that may 3.....
arise upto 31.12.2015
18. Any other Qualifications/ Experience
not covered above :

Certified that the information furnished above by me is correct.

(Name & Signature of Candidate)

Place: _____

Date: _____

PART-II

(To be filled by Cadre Controlling Authority of the Applicant.)

OFFICE OF

Certified that the particulars given above by the applicant are correct as per records available in the registry of the Supreme Court/ High Court/ records of Department/ Office of (strike off whichever is not applicable).

2. It is also certified that Shri/Smt./Ms. is clear from vigilance angle and no disciplinary proceeding are pending or contemplated against the officer.

3. It is also certified that Integrity of Shri/Smt./Ms. is

4. The attested copies of the Annual Confidential Reports (ACRs)/ Annual Performance Appraisal Reports (APARs) for the last 5 years i.e. 2009-10 to 2013-14 (Other than High Court Judges/ Advocates) are enclosed [If ACR/APAR for a period more than 3 months is not recorded then ACRs/APARs prior to 2009-10 for the matching period need to be forwarded alongwith No Report Certificate (NRC)].

5. It is hereby certified further that this Department/Office shall have no objection to the relieving of the said officer, in case he/she is selected for the post of Presiding Officer, Debts Recovery Tribunal.

*(Name & Signature & Tel. No.
of Officer with Official Stamp)*

Place: _____
Date: _____